

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1811/94
MA-3051/94

New Delhi this the 9th Day of September, 1994.

Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Hon'ble Mrs. Lakshmi Swaminathan, Member(J)

Temporary Group D Status Employees of the Ministry of National Affairs

1. Hemant Kumar
2. Puran Chand-I
3. Khem Singh Rawat
4. Vijay Kumar
5. Bhairav Dutt
6. Raj Kumar-I
7. Puran Chand-II
8. Ravi Kant
9. K. Anju Gupta
10. Giri Raj Sharma
11. Nihal Singh
12. Atul Kumar Gupta
13. Raj Kumar-II
14. Krishan Gopal
15. Ramesh Chandra
16. Virender Singh
17. Jeevan Singh
18. Sunil Kumar Phadke
19. Lachman Singh
20. Arun Kumar Singh
21. Ashok Kumar-I
22. Deweshwar Prasad
23. Sunil Kumar
24. Sat Pal
25. Gopal
26. Ashok Kumar-II
27. Om Prakash
28. Mukesh Kumar

29. Ved Prakash
30. Seesh Pal
31. Girdhari
32. Nand Kishore
33. Ram Niwas
34. Satya Prakash
35. Ajay Kumar
36. On Prakash-II
C/o Passport Office, R.K. Puram, New Delhi.
(through Ms. Lily Thomas, counsel)

versus

1. Union of India,
through Secretary,
M/o External Affairs,
South Block,
New Delhi.
2. Joint Secretary and
Chief Passport Officer,
M/o External Affairs,
Patiala House,
New Delhi.

Respondents

ORDER (ORAL)

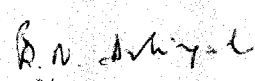
delivered by Hon'ble Mr. B.N. Dhoundiyal, Member(A)

It is stated by the applicants themselves that no order of termination has been passed but there is an apprehension that the directions issued by this Tribunal on 31.8.1992 in O.A.No.1650/91 not to terminate the services may not be implemented. The applicants have, therefore, come to this Tribunal simply on the basis of an apprehension. Moreover, if any order terminating their services is passed contrary to the injunction, the appropriate course would be to file a contempt petition.

It may also be noted that none of the respondents are ready to sign the application as No.1.

This application has no merit and it is hereby dismissed.


(Lakshmi Swaminathan)
Member(J)


(B.N. Dhoundiyal)
Member(A)